NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

SINGLE BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	1999 7 2017
COMPANY PETITION/APPLICATION NO.	CA No.212/252/HDB/2017
NAME OF THE COMPANY	Majee Industries Private Limited
NAME OF THE PETITIONER(S)	Majee Industries Private Limited
NAME OF THE RESPONDENT(S)	Registrat of Companies Hyerabad
UNDER SECTION	167 &252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
GENTLA HARINARAYANA.	Advocate	Havinarayana@gmi,	, From any
			,

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
JOSEKUTTY V.E	Sy ROC AP & IG	040-2980 3827	Towns.
AC Mishua	Rec	4	784

Sl.No.17

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Dated: 29.12.2017

C.A.No.222 of 2017 in

C.A.No.212/252/HDB/2017

Majee Industries Limited

<u>ORDER</u>

Heard Mr.Gentla Harinarayana, Learned Counsel for the Petitioner and

Mr.R.C.Mishra, RoC for the Respondent.

The Learned Counsel for Petitioner submits that in pursuant to the Interim

Orders passed on 30.11.2017, he has filed all required documents with the

RoC. However, DIN of the Directors are not restored. Therefore, the

Company could not function. Hence, he prayed the Tribunal to direct the

RoC to restore DIN of the Directors i.e. Applicants/Petitioners. Therefore,

I direct the RoC to restore DIN's of the Petitioners namely (1)Vishnu

Dayal Pande, DIN No.01866490 and (2)Bina Pande, DIN No. 01866493

within a period of two weeks.

C.A.No.222 of 2017 is disposed off and C.A.No.212/252/HDB/2017 is

posted on 09.02.2018 for final hearing.

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)